

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 47(ND)16
CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2016**

**NAME OF THE COMPANY: M/s. Sh. Parbhadit Singh Batra V/s. M/s. Amrit Graphics Pvt.
Ltd. & Ors.**


SECTION OF THE COMPANIES ACT: 397/398


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Harshil Aggarwal, Adv		Respondents	Harshil
2.	PRAYAS ANEJA		Petitioner	Prayag

ORDER

Learned counsel for the parties are present. Learned counsel for the respondent seeks and is given one week's time as last opportunity for filing the reply to the application of the petitioner filed under section 403 of the Companies Act, 1956. Learned counsel for the petitioner shall file the rejoinder, if any, within a period of two weeks' thereafter.

List on 10.11.2016


(R. Varadharajan)
Member (Judicial)


(Maharaj Krisnan Hanjura)
Member (Judicial)